

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

214. CA(CAA)/30(MB)2024

IN THE MATTER OF

Keystone Realtors Limited

... Petitioner

Section 230-232 & 234 of Companies Act, 2013

Order Delivered on 08.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Anindya Basarkod (PH)

For the RD Of WR: MR. Altap Shaikh AD (VC)

ORDER

CA(CAA)/30(MB)2024 – Learned counsel for the petitioner prays for a short adjournment for filing the account statement of the transferee company so as to prove the positive net worth of the same and also the auditor's certificate certifying the same. Adjourned to **15.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/